

ity. Some allegations are made. Nobody says that the whole amount is collected by pressure, but some may have been made. I cannot deny that. There may have been some pressure.

Shrimati Savitri Nigam: The hon. Minister said that the States had been allowed to keep some money. May I know what is the percentage of money kept by the State for expenditure?

Shri Morarji Desai: There is no percentage fixed. A lakh of rupees is kept in the imprest account so that if there is any expenditure it is met from that fund and the account is sent here. They have no authority to spend anything as they like. Money is required for certain items like advertisements or things like that; it is not needed on a largescale for conveyance allowances or things like that.

Shri Hari Vishnu Kamath: Arising out of the reply to part (b) of the question, has the attention of the Government been drawn to a circular issued by the Commissioner of Income-tax Hyderabad saying that "all members of the staff who have not donated to this fund should"—mark the word 'should'—"forthwith pay one day's salary, and those who have paid less than one day's salary"—mark these words again, Sir,—“should pay up the difference immediately”. In the face of this circular, does the Government still maintain that undue pressure or compulsion is not being exercised in collections for this fund?

Mr. Speaker: They have not said so. Even the Prime Minister replied yesterday that some cases have been brought to their notice and that they would make enquiries and issue necessary instructions.

Shri Hari Vishnu Kamath: What action has been taken, if they know about this circular?

Shri Morarji Desai: I do not know of this circular.

Shri Hari Vishnu Kamath: I will lay it on the Table if you want it.

Shri Iqbal Singh: When this collection was going on some areas which contributed some money to this Fund said that it was for the purchase of aeroplanes and other items for Defence. Will Government consider the wishes of these donors?

Shri Morarji Desai: Yes, Sir.

Shri Inder J. Malhotra: Is the hon. Minister in a position to say whether all the ex-rulers of India have contributed to the Fund?

Shri Morarji Desai: I think they have—more than 75 per cent. of them—contributed ten per cent. of their privy purses, as far as I know.

Shri A. P. Jain: I heard the Finance Minister say that the richer people contributed more quantitatively than the poorer people. Has he got any figures or statistics to support it and will he give it now or later on?

Shri Morarji Desai: I have no statistics as such. I applied my common sense as the hon. Member applies his in seeing this matter. Like that I have applied my common sense. I have seen the figures from which I can say that quantitatively out of Rs. 50 or 47 crores which has been received, a larger part comes from the well-to-do people. That is what I said. I did not say that the number was large.

Mr. Speaker: Next question.

Upper Sileru Hydro Electric Project

+
*162. { **Shri Yashpal Singh:**
 Shri Bishanchander Seth:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 466 on the 24th January, 1963, regarding Upper Sileru Hydro Electric Project and state:

(a) whether the matters relating to certain bottlenecks like supply of machinery and steel have since been looked into by Government; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) and (b). Yes, Sir. There is no difficulty in the implementation of the Upper Sileru Project other than the supply of steel for the penstocks. Steps are being taken to arrange the supply of steel for the purpose.

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि इस योजना पर कुल कितना खर्च सरकार को करना पड़ेगा?

Mr. Speaker: He wants the total cost.

Shri Alagesan: The total cost comes to about Rs. 895.5 lakhs.

श्री यशपाल सिंह : क्या सरकार को यह पता है कि यह रुपया बचाया जा सकता है अगर हमारे विद्युत् मंत्री जी रेलवेज से यह कह दें कि बिजली से ट्रेनें न चलाई जायें? इस तरह रुपया बचाया जा सकता है और बिजली जो बचेगी वह इंडस्ट्रियल और एग्रीकलचरल परपोजेज में काम आ सकती है।

Mr. Speaker. It is a suggestion for action. Next question.

दिल्ली में बिजली का संकट

+

*१६३ { श्री भक्त दर्शन :
श्री भावावा झा आज़ाद :

क्या सिंचाई और विद्युत् मंत्री २४ जनवरी, १९६३ के तारांकित प्रश्न संख्या ४७३ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि दिल्ली में बिजली के संकट संबंधी कुमार समिति तथा धर्मवीर समिति की सिफारिशों पर जो निर्णय किये गये थे, उन्हें कार्यान्वित करने में और आग क्या प्रगति हुई है?

सिंचाई और विद्युत् मंत्री के सभा-सचिव (श्री सं० अ० मेहता): कुमार समिति और धर्मवीर समिति की रिपोर्टों

का जहाँ तक सवाल है, स्थिति ज्यों की त्यों है; दामले समिति की रिपोर्ट भी अब मिल गई है जो विचाराधीन है। इस रिपोर्ट की एक प्रति दिल्ली बिजली सभरण उपक्रम को भी इस प्रार्थना के हाथ भेज दी गई है कि वे जल्द-से-जल्द कारवाई करें जो दामले समिति की रिपोर्ट की प्राप्ति तक रोक दी गई थी।

[The position remains the same with reference to the reports of the Kumar Committee and the Dharma Vira Committee. The Damle Committee has since submitted its report, which is under consideration. A copy of this report has also been forwarded to the Delhi Electric Supply Undertaking with a request to expedite action which was kept pending by them till the receipt of the report of the Damle Committee].

श्री भक्त दर्शन : श्रीमन्, पिछली जुलाई में जब बिजली में संकट हुआ था तब से लेकर पहले कुमार कमेटी नियुक्त की गई जिसने २६ सिफारिशों कीं, धर्मवीर कमेटी ने ८ सिफारिशों कीं और दामले कमेटी ने १० सिफारिशों कीं, मैं जानना चाहता हूँ कि यह कमेटी के बाद कमेटियों का सिलसिला क्यों चलता जा रहा है और क्या अब एक नई चौथी कमेटी उन सिफारिशों पर अमल कराने के लिए बैठाई जायगी?

सिंचाई और विद्युत् मंत्री (हाफिज़ मुहम्मद इब्राहीम): कमेटियों का कोई सिलसिला नहीं चल रहा है। सिर्फ इतनी बात है कि जो कमेटी बिठाई गई और उन्होंने जो सिफारिशों कीं, कंसर्नड एथारिटीज को, उनके ऊपर जितना अमल करना चाहिए था वह अमल अभी तक नहीं हुआ और इस हकीकत का इजहार मुझ पर भी इस सवाल के ज़रिए से हुआ है।

श्री भक्त दर्शन : मैं यह जानना चाह रहा हूँ कि जबकि हमारे मिनिस्टर साहब ने